

ITEM NO.4

COURT NO.9

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 569/2021

ASSOCIATION FOR DEMOCRATIC REFORMS

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.68521/2021-INTERVENTION APPLICATION and IA No.63146/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.63145/2021-APPROPRIATE ORDERS/DIRECTIONS)

Date : 05-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Prashant Bhushan, AOR
Alice Raj, Adv.

For Respondent(s) Mr. Kaleeswaram, Raj, Adv.
Mr. Nishe Rajen Shonker, AOR
Ms. Thulasi K. Raj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner brought to our notice that similar issue is pending in WP(C) No. 104 of 2015 where the matter has been referred to be heard by the Constitution Bench as reveals from the order dated 23.10.2018.

Issue notice.

(MONIKA DEY)
COURT MASTER (NSH)

(ASHWANI THAKUR)
ASTT. REGISTRAR-cum-PS